Post Open Offer Report under Regulation 27(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI (SAST) Regulations, 2011')

POST OPEN OFFER REPORT

IN RESPECT OF OPEN OFFER MADE BY MR. RAHUL GUPTA ('ACQUIRER') ALONG WITH MR. SAMEER GUPTA ('PAC') TO ACQUIRE SHARES OF BEST STEEL LOGISTICS LIMITED ('TARGET COMPANY')

A. Names of the parties involved

1.	Target Company (TC)	Best Steel Logistics Limited
2.	Acquirer	Mr. Rahul Gupta
3.	Persons acting in concert with Acquirer (PAC(s))	Mr. Sameer Gupta
4.	Manager to the Open Offer	Corporate Professionals Capital Private Limited
5.	Registrar to the Open Offer	Bigshare Services Private Limited

Details of the offer – Triggered Offer

- Whether conditional offer No
- Whether voluntary offer No
- Whether competing offer No

B. Activity Schedule

SI.	Activity	Due dates as	Timeline as	Actual Dates*
No.		Specified in the	specified in Letter	
		SAST	of Offer	
		Regulations		
1.	Date of the Public	January 29, 2018,	January 29, 2018,	January 29, 2018,
	Announcement (PA)	Monday	Monday	Monday
2.	Date of publication of	February 05, 2018,	February 05, 2018,	February 05, 2018,
	the Detailed Public	Monday	Monday	Monday
	Statement (DPS)			
3.	Date of filing of draft	February 10, 2018,	February 10, 2018,	February 10, 2018,
	letter of offer (LOF)	Saturday	Saturday	Saturday
	with SEBI			
4.	Date of sending a	February 10, 2018,	February 10, 2018,	February 10, 2018,
	copy of the draft LOF	Saturday	Saturday	Saturday
	to the TC and the			
	concerned stock			
	exchanges (SE)			

5.	Date of receipt of	March 08, 2018,	March 26, 2018,	March 26, 2018,
	SEBI comments	Thursday	Monday	Monday
6.	Date of dispatch of LOO to the shareholders / custodian in case of Depositary Receipts	March 19, 2018, Monday	April 03, 2018, Tuesday	April 03, 2018, Tuesday
7.	Dates of price revisions / offer revisions (if any)	March 20, 2018, Tuesday	April 03, 2018, Tuesday	April 03, 2018, Tuesday
8.	Date of publication of recommendation by the independent directors of the TC	March 21, 2018, Wednesday	April 04, 2018, Wednesday	April 04, 2018, Wednesday
9.	Date of issuing the offer opening advertisement	March 23, 2018, Friday	April 06, 2018, Friday	April 06, 2018, Friday
10.	Date of commencement of the tendering period	March 26, 2018, Monday	April 09, 2018, Monday	April 11, 2018, Wednesday*
11.	Date of expiry of the tendering period	April 10, 2018, Tuesday	April 20, 2018, Friday	April 24, 2018, Tuesday*
12.	Date of making payments to shareholders / return of rejected shares	April 24, 2018, Tuesday	May 08, 2018, Tuesday	May 10, 2018, Thursday*

Reason for delays beyond the due dates: The observation letter from SEBI received on March 26, 2018, Monday whereas the expected date for the same was March 08, 2018, Thursday. *Due to some technical error, tendering period could not commence from April 09, 2018 Monday as was mentioned in the Letter of Offer, pursuant to which the same was revised and the tendering period commenced from April 11, 2018, Wednesday. Necessary corrigendum was made on April 10, 2018, Tuesday in the newspapers where Detailed Public Statement was published.

C. Details of the payment consideration in the Open Offer

(Value in INR Lacs)

SI.	Item	Details
No.		
1.	Offer Price for fully paid shares of TC (Rs. per share)	INR 120.00 per share
2.	Offer Price for partly paid shares of TC, if any	Not Applicable
3.	Offer Size (no. of shares x offer price per share)	INR 954,720,000/-
4.	Mode of payment of consideration (cash or shares or	Cash
	secured listed debt instruments or convertible debt	
	securities or combination)	
5.	If mode of payment is other than cash, i.e. through share	es / debt or convertibles:

a.	Details of offered security	NA
	 Nature of the security (shares or debt or convertibles) Name of the company whose securities have been offered 	
	 Salient features of the security 	
b.	Swap Ratio (ratio indicating the number of securities of the	NA
	offeree company vis-à-vis shares of TC)	

D. Details of market price of the shares of TC

1. Name of the Stock Exchange where the shares of TC have been most frequently traded during 12 calendar months period prior to PA, and the volume of trading relative to the total outstanding shares of the TC

The Equity Shares of the Target Company are listed and traded only on BSE Limited ('BSE'). The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA (January, 2017 to December, 2017) is as given below:

Stock Exchange	Total No. of equity shares traded during the Twelve calendar months prior to the month of PA		Annualised Trading Turnover (as % of Total Equity Shares)
BSE	16,212,057	18,500,000	87.63
Total	16,212,057	18,500,000	87.63

2. Details of Market Price of the shares of TC are the aforesaid Stock Exchange in the following format:

Sr.	Particulars	Date	INR per share
No.			BSE
1.	1 trading day prior to the PA date	January 25, 2018,	123.60
		Thursday	
2.	On the date of PA	January 29, 2018,	138.90
		Monday	
3.	On the date of commencement of the	April 11, 2018,	149.70
	tendering period	Wednesday	
4.	On the date of expiry of the tendering	April 24, 2018,	179.15
	period	Tuesday	
5.	10 working days after the last date of the	May 10, 2018,	173.70
	tendering period	Thursday	
6.	Average market price during the	April 11, 2018,	157.81
	tendering period (viz. Average of the	Wednesday to April	
	volume weighted market prices for all the	24, 2018, Tuesday	
	days)		

E. Details of escrow arrangements

1. Details of creation of Escrow account, as under:

Details	Date(s) of creation	Amount	Form of escrow account (Cash or Bank guarantee (BG) or Securities). (In case escrow consists of BG or securities, at least 1% consideration is to be deposited in cash; the same may be indicated separately.)
Escrow account	February 01, 2018, Thursday	 Acquirer furnished a Bank Guarantee of INR 238,680,000/- (Rupees Twenty Three Crore Eighty Six Lacs and Eighty Thousand Only) issued by YES Bank Limited being equal to 25% of the Maximum Consideration. Acquirer also deposited cash of INR 9,547,200/- (Rupees Ninety Five Lacs Forty Seven Thousand and Two Hundred Only) being 1% of the Maximum Consideration. 	Bank Guarantee

- 2. For such part of escrow account, which is in the form of cash, give following details:
- i. Name of the Scheduled Commercial Bank where cash is deposited: YES Bank Limited
- ii. Indicate when, how and for what purpose the amount deposited in escrow account was released, as under

Release of escrow account						
Purpose	Date	Amount (INR)				
Transfer to Special Escrow Account, if any	April 26, 2018	3,600				
 Amount released to Acquirer Upon withdrawal of Offer Any other purpose (to be clearly specified) Other entities on forfeiture 	Not Applicable	Nil				

3. For such part of Escrow which consists of Bank Guarantee (BG) / Deposit of Securities, provide the following details:

For Bank Guarantee

Name of Bank	Amount of Bank Guarantee	Date of creation/ revalidation of Guarantee	Validity period of Bank Guarantee	Date of Release if applicable	Purpose of release
YES Bank	INR	February 01,	May 30,	Not	Not
Limited	238,680,000/-	2018,	2018,	Applicable	Applicable
		Thursday	Wednesday		
			or		
			30 days of		
			the closure of		
			offer,		
			whichever is		
			later		

For Securities

Name of company whose security is deposited	Type of security	Value of securities as on date of creation of escrow account	Margin considered while depositing the securities	Date of Release if applicable	Purpose of release
Not	Not	Not	Not	Not	Not
Applicable	Applicable	Applicable	Applicable	Applicable	Applicable

F. Details of response to the open offer

Shares pro be acqui	; ;	Shares te	ndered	Response level (no. of times)	Shares accepted		d Shares rejected	
No	% to total diluted share capital of TC	Νο	% w.r.t (A)	(C) / (A)	No.	% w.r.t (C)	No = (C) - (F)	Reasons
Α.	В.	C.	D.	E.	F.	G.	Н.	Ι.
7,956,000 Equity Shares	26.09	30 Equity Shares	0.00	0.00	30 Equity Shares	0.00	Nil	Not Applicable

G. Payment of Consideration

Due conside whose accepte	shares	for share have	holders	Actual date of payment of consideration	Reasons beyond the	for delay due date
Ma	y 10, 2018	3, Thurs	day	May 03, 2018, Thursday	Not A	pplicable

- Details of special account where it has been created for the purpose of payment to shareholders: CPCPL-BSLL-OPEN OFFER SPECIAL RUPEE ACCOUNT
- Details of the manner in which consideration (where consideration has been paid in cash), has been paid to shareholders whose shares have been accepted:

Mode of paying the consideration	No. of Shareholders	Amount of Consideration (INR lacs	
Physical mode	Not Applicable	Not Applicable	
Electronic mode (ECS/ direct Transfer, etc.)	01	INR 3,600/-	

H. Pre and post offer Shareholding of the Acquirer along with PAC in TC

S. No.	Shareholding of Acquirer along with PAC	No of shares	% of total share capital of TC as on closure of tendering period
1.	Shareholding before PA	830,000	3.23%
2.	Shares acquired by way of an agreement/ preferential allotment, if applicable	7,200,000	28.02%
3.	Shares acquired after the PA but before 3 business days prior to commencement of tendering period - Through market purchases - Through negotiated deals/ off market deals	Nil	NA
4.	Shares acquired in the open offer	30	0.00%
5.	Shares acquired during exempted 21- day period after offer (if applicable)	Nil	NA
6.	Post - offer shareholding	8,030,030	31.25%

All percentages have been calculated on the basis of paid-up share capital of the Target Company *i.e.* 25,700,000 (Two Crores and Fifty Seven Lacs) Equity Shares of INR 2 (Rupees Two Only) each.

Give further details, as under, regarding the acquisitions mentioned at points 3, 4 & 5 of the above table -

1.	Name(s) of the entity/individual who acquired the shares	Mr. Rahul Gupta
2.	Whether disclosure about the above entity(s) was given	Yes
	in the LOF as either Acquirer or PAC	
3.	No of shares acquired	30 Equity Shares
4.	Purchase price per share	INR 120.00/- per share
5.	Mode of acquisition	Takeover Open Offer
6.	Date of acquisition	May 02, 2018, Wednesday
7.	Name of the Sellers in case identifiable	Manila Patro

I. Pre and post offer Shareholding Pattern of the Target Company

S.	Class of entities	Shareholding in a TC			
No.		Pre- o	offer	Post offer (Actuals)	
		No.	%	No.	%
1.	Acquirer along with PAC	830,000	4.49	8,030,030	31.25
2.	Erstwhile Promoters (persons who cease to be promoters pursuant to the Offer)	6,800,910	36.76	6,508,672#	25.33
3.	Continuing Promoters	Nil	NA	Nil	NA
4.	Sellers if not in 1 and 2	Nil	NA	Nil	NA
5.	Other Public Shareholders	10,869,090	58.75	11,161,328	43.43
TOTAL		18,500,000	100.00	25,700,000	100.00

These percentages have been calculated on the basis of pre-offer paid-up share capital of the Target Company i.e. 18,500,000 (One Crore and Eighty Five Lacs) Equity Shares of INR 2 (Rupees Two Only) each.

These percentages have been calculated on the basis of paid-up share capital of the Target Company i.e. 25,700,000 (Two Crores and Fifty Seven Lacs) Equity Shares of INR 2 (Rupees Two Only) each.

The erstwhile promoter of the Target Company would be reclassified into public category subject to compliance of conditions provided in Regulation 31A(5) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

J. Details of Public Shareholding in TC

1.	State if the acquirer had declared upfront his intention	No	Not
	to delist at the time of issuing the DPS		Applicable
2.	Indicate the minimum public shareholding the TC is	6,425,000	25.00%
	required to maintain for continuous listing.	Equity Shares	

3.	Indicate the actual public shareholding and if it has	11,161,328	43.43
	fallen below the minimum public shareholding limit,	Equity Shares	
	delineate the further steps which will take in		
	accordance with the disclosures given in the LOF.		

These percentages have been calculated on the basis of paid-up share capital of the Target Company i.e. 25,700,000 (Two Crores and Fifty Seven Lacs) Equity Shares of INR 2 (Rupees Two Only) each.

K. Other relevant information, if any

Manager to the Offer



CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

D-28, South Extn. Part-1, New Delhi – 110049 Contact Person: Mr. Manoj Kumar/ Ms. Ruchika Sharma Ph.: 91-11-40622228/ 91-11-40622248, Fax: 91-11-40622201 Email: <u>manoj@indiacp.com/ruchika.sharma@indiacp.com</u> SEBI Regn. No: INM000011435

Date: May 14, 2018 Place: New Delhi